

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.273/2000

New Delhi, this 25th day of August, 2000

Hon'ble Smt. Shanta Shastry, Member(A)

Anil Thapar
37/17, Kishanganj
Delhi-110 007

.. Applicant

(By Shri S.Y. Khan, Advocate)

versus

Union of India, through
1. Secretary

Ministry of I&B, Shastri Bhavan
New Delhi

2. Chief Executive Officer
Prasar Bharati, New Delhi

3. Director General
All India Radio, New Delhi

4. Station Director
All India Radio, New Delhi

5. Director
External Service Division
All India Radio, New Delhi

.. Respondents

(By Shri M.K.Bhardwaj, Advocate)

ORDER(oral)

Heard the learned counsel for both the parties.

Applicant is seeking regularisation under the Scheme for Regularisation of casual Production Assistants and General Assistants in All India Radio as per the judgement of the Principal Bench of the Tribunal in OA 822/91 decided on 18.9.92. It is the case of the applicant that he has put in minimum 72 days of service as required under the Scheme in one year and therefore he should be regularised. He has also submitted photocopy of certificate to indicate that he had put in the requisite number of working days. He submits that his juniors have been regularised in 1999.



2. Learned counsel for the respondents submits that the applicant will be eligible for regularisation under the Scheme provided he produces the original certificates regarding number of days of service put in by the applicant alongwith copies of contracts issued by the respondents. I therefore direct the applicant to furnish the original certificates alongwith copies of contracts regarding the number of working days put in ~~in~~ by him to the respondents within two weeks from the date of receipt of a copy of this order and the respondents will consider regularisation of the applicant expeditiously, i.e. within a period of two weeks thereafter and inform the applicant accordingly. The OA is disposed of as aforesaid. No costs.

Shanta J
(Smt. Shanta Shastray)
Member(A)

/gtv/